

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR  
BENCH, JAIPUR.

O.A.No.362/93

Dt. of order: 5.7.93

Jagdish Prasad Sharma : Applicant

Vs.

Union of India & Ors. : Respondents.

Mr.S.K.Vyas : Counsel for applicant

Mr.M.Rafiq : Counsel for respondents

CORAM

Hon'ble Mr.Justice D.L.Mehta, Vice Chairman

Hon'ble Mr.O.P.Sharma, Member (Adm.)

PER HON'BLE MR.JUSTICE D.L.MEHTA, VICE CHAIRMAN.

Heard the learned counsel for the parties.

The submission of the applicant is that he was working for a period of about 6 years and he has been reverted. The case of the respondent is that they have held an examination for the post, the name of the applicant finds place at Sl.No.57 and 14 persons have already been promoted out of the said list. The respondents should fill the rest of the vacancies by promotions according to the rules. The vacancies should be filled up within 3 months and whenever the applicant's turn comes he should be offered an appointment keeping in view the fact that he has already worked for about 6 years. The O.A. is disposed of accordingly. No order as to costs.

(O.P.Sharma)  
Member (A)

(D.L.Mehta)  
Vice Chairman.